

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. (IB)-70(ND)2017**  
**C. A. NO.**

**CORAM:**



**PRESENT: SH. S.K. MOHAPATRA**  
**HON'BLE MEMBER (T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.04.2017**

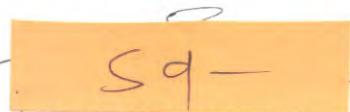
**NAME OF THE COMPANY: M/s. Devesh Singh V/s. M/s. Mega Soft Infrastructure Pvt. Ltd.**

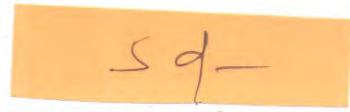
**SECTION OF THE COMPANIES ACT: U/s 7 of Insolvency and Bankruptcy Code, 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
	Rahul Shukla	Advocate	Petitioner	
	ABHISHEK NAHTA	CHARTERED ACCOUNTANT	Respondent	

**Order**

Arguments have been addressed by the learned counsel for the Petitioner on admission. The Respondents have put in appearance through Mr. Avnish Nahata, Advocate. Let reply be filed within 2 days. The Respondent has raised certain disputes claiming that the entire liability towards the Petitioner has been liquidated. Learned counsel for the Petitioner prays for time to seek instructions in this respect. To come up on 27<sup>th</sup> April 2017.

  
[ S.K. MOHAPATRA ]  
MEMBER [T]

  
[ INA MALHOTRA ]  
MEMBER [J]